

complaints or suggestions are brought to the notice of the Government, appropriate action will be taken.

(b) Railways have taken a number of steps such as adoption of modern culinary techniques, use of modern kitchen gadgets and equipment, setting up of base kitchens to provide 'ready-to-serve' meals on trains, procurement of raw material and ingredients from standard sources etc. to further improve the quality of service and food on trains.

Construction of Production Platform at the Bombay High

*161. SHRIMATI SARASWATI PRADHAN:
SHRIMATI SUSHILA SHANKAR ADIVAREKAR:
SHRIMATI PRATIBHA SINGH:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that global tenders have been invited for offer of contract for installing a giant oil production platform at the Bombay High;

(b) if so, what are the names of the firms from which quotations have been received together with the terms offered by them; and

(c) whether contract for work has since been awarded and if so, what is the name of the firm to which it has been awarded?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) A press advertisement was issued by the ONGC on June 6, 1977—which appeared in various newspapers between the 7th and the 11th June, 1977—inviting proposals from contractors possessing the stipulated experience for fabricating, towing and erecting *inter-alia* one process platform (BHN Platform) at Bombay High. The advertisement shows that

the tender documents could be obtained from the ONGC by August 15, 1977 and that the bids should be submitted by September 30, 1977.

(b) Does not arise.

(c) Does not arise.

औषध उद्योग में अनुसंधान और विकास

*162. डा० लोकेश चन्द्र : क्या पेट्रोलियम, रसायन और उर्वरक मन्त्री यह बताने की कृपा करेंगे कि :—

(क) क्या औषधों के आयात की आवश्यकता को पूर्णतः समाप्त करने के उद्देश्य से औषध निर्माण उद्योग में अनुसंधान और विकास को प्रोत्साहित करने के लिए कोई योजना सरकार के विचाराधीन है ; और

(ख) भारतीय औषध निर्माण उद्योग के विकास के लिये बहुराष्ट्रीय कम्पनियों के विस्तार पर क्या प्रतिबन्ध लगाये गये हैं ?

†[Research and development in drug Industry]

*162. DR. LOKESH CHANDRA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILISERS be pleased to state:

(a) whether there is any scheme under Government's consideration to intensify research and development in the pharmaceutical industry with the aim of completely obviating the necessity of import of drugs; and

(b) what restrictions have been imposed on the expansion of multinational companies with a view to develop Indian pharmaceutical industry?]

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) औषध उद्योग में अनुसंधान को बढ़ावा देने और उसका

†[] English translation.

विस्तार करने के लिए निम्नलिखित कदम उठाये गये हैं :—

(i) एम० आर० टी० पी० अधिनियम और विदेशी मुद्रा विनियमन अधिनियम के अन्तर्गत आने वाले उपक्रमों को छोड़कर अन्य औद्योगिक उपक्रमों को, जो वैज्ञानिक और औद्योगिक अनुसंधान परिषद् द्वारा स्थापित प्रयोगशालाओं में किसी प्रयोगशाला तथा विज्ञान और प्रौद्योगिकी विभाग द्वारा स्वीकृत प्रयोगशालाओं द्वारा विकसित प्रौद्योगिकी पर आधारित मर्दों का निर्माण करते हैं, औद्योगिक विकास एवं विनियमन अधिनियम के लाइसेंसिंग प्रावधानों से छूट दी जाएगी। प्राथमिकता और अर्थ व्यवस्था के साथ सम्बन्धों को ध्यान में रखते हुए विज्ञान और प्रौद्योगिकी विभाग द्वारा स्वीकृत प्रयोजनाओं के संबंध में औद्योगिक उपक्रमों की ओर से राष्ट्रीय प्रयोगशालाओं द्वारा किये गये प्रस्तावित अनुसंधान के लिये भी यह सुविधा उपलब्ध है।

(ii) 1977-78 के लिये आयात व्यापार नियंत्रण नीति के अनुसार सभी मान्यता प्राप्त अनुसंधान और विकास एकक अनुसंधान और विकास कार्य के लिये अपने कच्चे माल, घटकों, उपकरणों, औजारों और सरणीबद्ध मर्दों का बिना लाइसेंस के प्रति वर्ष 5 लाख रुपये का आयात करने के पात्र होंगे।

औषध उद्योग में अनेक औषध निर्माता एककों ने अपने अनुसंधान और विकास एककों की स्थापना कर ली है। हाथी समिति ने भी अनुसंधान और विकास पर कुछ सिफारिशें की हैं और वे सरकार के विचाराधीन हैं, हाथी समिति की सिफारिशों और उन पर सरकार के निर्णय के आधार पर अनुसंधान का विस्तार करने के लिये जो भी कार्यवाही आवश्यक हो वह की जाएगी।

(ख) औषधों के निर्माण के लिए लाइसेंस के बारे में एक प्रवरण नीति, देश में कार्य कर रही विदेशी औषध फर्मों के लिए अपनाई जा रही है। इसके अलावा वे उन विनियमन प्रावधानों द्वारा भी अभिशासित हैं, जिसमें विभिन्न अधिनियम, जैसे विदेशी मुद्रा विनियम अधिनियम, 1973, कैपिटल इश्यू एक्ट, 1949, उद्योग (विकास और अनुसंधान) अधिनियम, 1951 मोनाप्लीज एण्ड रिस्ट्रिक्ट ट्रेड प्रेक्टिसिस एक्ट, 1969, कम्पनी अधिनियम, 1956 और अन्य लागू कानून शामिल हैं। इन अधिनियमों में यह सुनिश्चित किया जाता है कि विदेशी कम्पनियाँ राष्ट्रीय प्राथमिकता की सीमा के अन्तर्गत कार्य कर रही हैं।

†[THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):
(a) The following steps have been taken to promote and intensify the research in the drug industry:—

(i) Industrial undertakings, other than those falling within the purview of the MRTP Act and FERA which take up the manufacture of any item based on the technology developed by any of the laboratories established by the Council of Scientific and Industrial Research and laboratories approved by the Department of Science and Technology will be exempted from the Licensing provisions of the IDR Act. This facility will also be available in respect of sponsored research undertaken by National Laboratories on behalf of industrial undertakings, in respect of projects approved by the Deptt. of Science & Technology having due regard to their priority and relevance to economy.

(ii) As per Import Trade Control Policy for 1977-78 all recognised research and development units will be eligible to import their require-

†[] English translation.

ments of raw materials, components, instruments, equipment and canalized items etc., for research and development purposes without a licence upto Rs. 5 lakhs per annum.

In the Drug Industry a number of Drug manufacturing units have registered their R & D units. The Hathi Committee have also made some recommendations on research and development and they are under consideration of Government. Such action as may be necessary to intensify research on the basis of the Hathi Committee's recommendations and Government's decision thereon will be taken.

(b) A selective policy in regard to licensing for the manufacture of drugs is being followed in respect of foreign drug firms operating in the country. Apart from this, they are also governed by the regulatory provisions contained in the various enactments such as the Foreign Exchange Regulation Act, 1973, the Capital Issues (Control) Act, 1949, the Industries (D&R) Act, 1951, the Monopolies & Restrictive Trade Practices Act, 1969, the Companies Act 1956 and the other applicable legislations. These enactments ensure that the foreign companies operate within the ambit of national priorities.]

जम्मू और काश्मीर विधान सभा के चुनाव में कथित अनियमितताएं

* 163. श्री प्रकाशवीर शास्त्री :

श्री कल्प नाथ राय :

श्रीमती विद्यावती चतुर्वेदी :

श्री मोहम्मद उस्मान अरिफ :

श्री सुल्तान सिंह :

क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को जम्मू-काश्मीर विधान सभा के पिछले चुनाव

में कुछ अनियमितताओं की शिकायतें मिली हैं ;

(ख) यदि हां, तो ये शिकायतें किस प्रकार की हैं ;

(ग) सरकार ने उन पर क्या कार्यवाही की है ; और

(घ) क्या कुछ निर्वाचन क्षेत्रों में मतदाताओं को मतदान से रोकने अथवा अवैध मत डालने के भी समाचार मिले हैं ?

† [Alleged irregularities in the Jammu and Kashmir Legislative Assembly polls

* 163. SHRI PRAKASH VEER SHASTRI:

SHRI KALP NATH RAI:

SHRIMATI VIDYAWATI

CHATURVEDI:

SHRI MOHAMMED USMAN ARIF:

SHRI SULTAN SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any complaints alleging irregularities in the last elections to the Jammu and Kashmir Legislative Assembly;

(b) if so, what is the nature of these complaints;

(c) what action Government have taken thereon; and

(d) whether any reports regarding preventing of voters from casting their votes or rigging in some constituencies have also been received?]

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शान्तिभूषण) (क) और (ख) निर्वाचन आयोग को 10-सोपुर विधान सभा निर्वाचन क्षेत्र में मतदान केन्द्र सं० 33-सुलू-क के बारे

† [] English translation.